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**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.**

O.A. No. 113/2019

Date Of Decision: 14th February, 2019.

**CORAM: R. VIJAYKUMAR, MEMBER (A).
RAVINDER KAUR, MEMBER (J).**

Shri G.K. Godghase, S/o Shri Krishnaji Godghase,
Aged about 61 years, b/c Madeo Koli,
H.No. N-9-k, 83/3 Pawan Nagar, Aurangabad HO,
under SSPO, Aurangabad Division, Aurangabad.

....Applicant.

(By Advocate Shri S P Singh)

Versus

1. Union of India,
Through the Secretary,
Ministry of Communication,
Department of Post, Dak Tar Bhawn,
New Delhi- 110 001.
2. The Chief Postmaster General,
Maharashtra Circle,
Mumbai- 400 001.
3. Director of Postal Services,
O/o Postmaster General,
Aurangabad Region, Aurangabad- 431 002.
4. Senior Superintendent of Post Offices,
Aurangabad Division, Aurangabad- 431 001.

....Respondents.

ORDER(oral)

PER:- R. VIJAYKUMAR, MEMBER (A).

Heard learned counsel for the applicant. Appeal was filed against the orders of the Disciplinary Authority on 28.05.2018 and no orders have been passed by the Appellate Authority.

2. In the facts and circumstances of the case and the nature of reliefs sought, the respondent No. 3 is directed to consider the appeal filed by the applicant along with any other supplementary appeal that he may choose to file within a period of two weeks from the date of these orders and upon receipt of such additional appeal, both the original appeal and the supplementary appeal may be considered together and a reasoned and speaking order passed within six weeks of such receipt and which shall be communicated to the applicant within two weeks thereafter. In terms of the above, this OA is disposed of without any order as to costs.

(*Ravinder Kaur*)
Member (J)

(*R. Vijay Kumar*)
Member (A)

Ram.

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20/2/19